

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 1014/2019

IN THE MATTER OF:

Varun

... Applicant

VERSUS

Delhi Pollution Control Committee & Ors

... Respondents

NDOH:- 16.03.2020

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Filed by


(Sh. Satender Kumar)
Sr. Env. Engineer

New Delhi:
Dated: 29.01.2020

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1014/2019

In the matter of :

VarunPetitioner

Vs

Delhi Pollution Control Committee & OrsRespondent

**FACTUAL AND ACTION TAKEN REPORT ON BEHALF OF
DELHI POLLUTION CONTROL COMMITTEE**

1. That This Hon'ble Tribunal vide its order dated 19.11.2019 was pleased to pass the following directions:

"Grievance in this application is against illegal operation of dyeing factories operating in the areas of Bawana, Narela, Mayapuri, Libaspur and Nangli Sakrawat of Delhi. List of some such units has been given in para 5.2 of the application.

2. That 61 premises as alleged in the petition were inspected by the officials of DPCC. During the inspection it was observed that out of these 61 premises, the activity of Dyeing/ Washing of Garments/ Wool were found carried out in 34 premises only. In the remaining 27 premises as mentioned in OA, 09 premises were not traceable, 01 address was duplicate and in 07 premises no industrial activity was observed. 03 units found engaged in other activity having valid consent. The remaining 07 units(out of 27

units) were found engaged in activities other than Dyeing/ Washing without valid consent and Show cause notices for closure and imposition of Environmental Damage Compensation have been issued.

3. That during inspection, out of 34 premises, only 7 units were found discharging untreated effluent and operating without valid consent to Operate. Further, 3 units though have Consent to Operate, but the Effluent Treatment Plant installed in the premises found in defunct condition. Accordingly, Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 were issued to all the 10 units for effective closure. Consequent to the Closure Directions, operation of these 10 units were effectively closed by DPCC by disconnecting electricity supply. In addition, total Environmental Damage Compensation of Rs.2,28,52,500/- (Rs. Two Crores Twenty Eight lakhs Fifty Two Thousands & Five Hundreds only) has also been imposed on these 10 units.
4. That above ATR may please be taken on record.


(SATENDER KUMAR)
SR. ENV. ENGINEER